

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

105. C.P.(IB)-854(MB)/2023

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **10.04.2024**

NAME OF THE PARTIES: Y Appaji

V/s.

Catasynth Speciality Chemicals Pvt Ltd

Appearance:

For the Petitioner: Adv. Divya Kumat

For the Respondent: Adv. Anjali Shai a/w Adv. Ashish Pyasi

SECTION 9 OF IBC, 2016

ORDER

HEARING THROUGH: VC AND PHYSICAL (HYBRID) MODE

1. Despite order dated 04.03.2024 directing the Corporate Debtor to file reply within three weeks, Corporate Debtor has uploaded the reply on 09.04.2024 i.e. just one day before the hearing which is lying under scrutiny and no satisfactory explanation has been given. Being an old matter, the Court wanted to hear the matter. However, the Counsel for the Corporate Debtor is not ready with the hard copy of the reply. Since, neither soft copy nor hard copy of the reply is available, the bench cannot proceed with the matter.
2. In view the above, we impose a cost of Rs. 25,000/- on the Corporate Debtor payable to Consolidated Fund of India through Bharat Kosh for delaying proceedings. Reply will be taken on record only after payment of the cost of Rs. 25,000/-. List on **03.05.2024**.

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)
/RKS/

Sd/-
LAKSHMI GURUNG
Member (Judicial)